

by the Area Manager, Calcutta, to two air hostesses for neglect of duty and wilful insubordination, the air hostesses rostered for flights ex-Calcutta on the 6th February, 1966, reported sick. On the 7th February the drivers and other staff working in Motor Transport Section, Movement Control and Passenger Handling Section at Dum Dum, under a directive from the Air Corporations Employees' Union, who represent among others, the Cabin Attendants, did not turn up for work resulting in considerable inconvenience. The illegality of their action was pointed out to the Union and they were asked to advise the workmen to resume duty. From the 8th February the workers have resorted to 'work to rule', 'work to trade' and 'go slow' methods in order to bring pressure for their demand that the Charge Sheet should be withdrawn from the air hostesses or at least the provision for not rostering them for flights pending enquiry should be withdrawn.

(c) Govt. view this state of affairs with concern. They have impressed on the Corporation that discipline in the Corporation must be maintained and severe action should be taken wherever such breaches take place. The Corporation have issued instructions to the Area authorities that disciplinary proceedings should be initiated expeditiously in all cases where there is *prima facie* evidence of insubordination and neglect of duties.

Missing Cargo Boat belonging to Tuticorin Port

1305 Shri Indrajit Gupta: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that a coastal vessel Boat TTN 69, belonging to Tuticorin Port, which left Calicut on the 7th December, 1965 with a cargo

of tiles for Veraval has been missing ever since;

(b) whether any inquiry has been conducted into the boat's disappearance and the fate of its crew; and

(c) if so, the result thereof?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir.

(b) and (c). Enquiries are being held under section 358 of the Merchant Shipping Act, 1958.

Bawana Road, Delhi

1306. Shri Ramshekhar Prasad Singh: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether Government are aware that the Bawana Road which links G.T. Road with Narela (Delhi) and Badli Industrial Estate is very narrow;

(b) whether Government are also aware that there is substantial traffic load of vehicles including heavy vehicles on this road;

(c) whether Government are also aware that there have been a number of accidents on this road on account of heavy rush of traffic and road being narrow; and

(d) if so, the steps Government propose to take to widen the road?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (d). The road mentioned in the question covers Auchandi Road from G.T. Road to Bawana and the Bawana-Narela road from Bawana to Narela. This road is 10 feet wide at present. In order to cater to the needs of the vehicular traffic on the road, action is being taken by the Municipal Corporation of Delhi to widen it in some section.